

FIR No.129/2020
u/s 392/394/397/411/120B/34 IPC
PS Punjabi Bagh
S/v Deepak

22.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. counsel for accused/applicant Deepak.

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused Deepak.

Arguments heard on bail application. Perused the reply of IO.

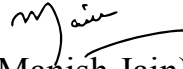
It is submitted by ld. Counsel for the applicant / accused that accused has nothing to do with the present case and has been falsely implicated. It is also submitted that nothing has been recovered from the accused. It is further submitted that charge sheet has been filed and accused / applicant is no more required for any interrogation. It is also submitted that accused is in JC since long. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. Perused the reply filed on behalf of IO.

Bail application is vehemently opposed by Ld. APP for the State stating that the offences committed by the accused / applicant alongwith his associates are serious in nature and there is every chance that the applicant can threaten or influence the witness if released on bail.

Considering the abovesaid submissions and the gravity of the offences committed by the accused / applicant, I do not fit it proper to grant the bail to accused / applicant Deepak at this stage. Accordingly, the bail application moved on behalf of accused / applicant Deepak is hereby disposed of as dismissed.

Copy of this order be given *dasti*.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.618/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Vikas @ Jacky

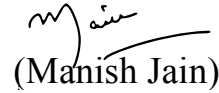
22.07.2021

An application for calling status report from Jail Authority moved on behalf of accused / applicant Vikas @ Jacky.

Present: Ld. Counsel for the accused / applicant Vikas @ Jacky.

Reply filed on behalf of jail superintendent. Copy supplied to Id. Counsel through electronic mode.

In view of the status report filed, the present application is disposed of accordingly.



(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.604/2021
u/s 392/411/34 IPC
PS Punjabi Bagh
S/v Zeeshan @ Jishan

22.07.2021

An application for calling status report from Jail Authority moved on behalf of accused Zeeshan @ Jishan.

Present: Sh. Omkar Sharma, Ld. Counsel for the accused / applicant Zeeshan @ Jishan.

Reply filed on behalf of jail superintendent. Copy supplied to Ld. Counsel through electronic mode.

In view of the status report filed, the present application is disposed of accordingly.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

Krishna Dalal vs. State & Ors.
Case No.
PS Punjabi Bagh

22.07.2021

Present: Sh. N. K. Chahar, Ld. Counsel for the complainant.

Heard. Perused.

Let ATR be called through IO / SHO concerned returnable for

23.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.663/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Koyal

22.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pawan Kumar, Ld. counsel for accused/applicant Koyal.

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused Koyal.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 16.07.2021. It is stated that alleged recovery has already been effected and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused was caught red handed at the spot and she may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Koyal is no more required for any custodial interrogation. Hence, accused Koyal is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That she shall not tamper or intimidate the witnesses.
2. That she shall appear on each and every date of hearing.
3. That she shall furnish her address as and when she changes the same.

Application is accordingly disposed off. Copy of order be given dasti.


(Marish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.593/2021
u/s 279/337 IPC
PS Punjabi Bagh

22.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL3S EB 1059** on superdari.

Present: Ld. APP for the State.

Sh. Shubham Pahuja, Id. Counsel for applicant Karan Sharma.

It is submitted by Id. Counsel that applicant is the registered owner of the aforesaid vehicle. It is requested by Id. Counsel that the aforesaid vehicle may kindly be released to the applicant.

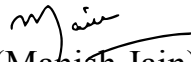
IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL3S EB 1059** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
22.07.2021

Ajay Kumar vs. Sudha Gupta
Case no. 4079/2019
PS Punjabi Bagh

22.07.2021

Matter taken up through VC.

Present: Sh. Azad Singh, Ld. Counsel for the complainant.

Compliance report in terms of order dated 17.07.2021 has been filed by IO Insp. Sanjay Kumar, EOW wherein it is stated that FIR No.106/2021, u/s 406/420/120B IPC PS EOW has been registered. Copy of the same supplied to Id. Counsel through electronic mode.

In view of the aforesaid, the present application filed on behalf of complainant is disposed of accordingly.

Put up on date fixed i.e. 06.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.390/2021
u/s 188 IPC
PS Punjabi Bagh
S/v Gurpreet Singh

22.07.2021

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

In the interest of justice, put up for consideration on charge sheet
on 22.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.436/2021
u/s 188 IPC
PS Punjabi Bagh
S/v Mohit Sharma

22.07.2021

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

In the interest of justice, put up for consideration on charge sheet
on 22.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.0094/2021
u/s 356/379/34 IPC
PS Punjabi Bagh
S/v Untrace

22.07.2021

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 23.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.0186 /2019
u/s 363 IPC
PS Punjabi Bagh
S/v Cancellation

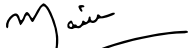
22.07.2021

Fresh Cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on cancellation
report on 23.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.0180/2020
u/s 392/397/34 IPC & 25 Arms Act
PS Punjabi Bagh
S/v Untrace

22.07.2021

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace
report on 24.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021

FIR No.0688 /2019
u/s 279/304A IPC
PS Punjabi Bagh
S/v Untrace

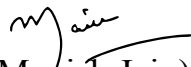
22.07.2021

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 24.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:22.07.2021